NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins.) No. 1089 of 2020

In the matter of:

Siemens Ltd.Appellant

Vs.

Meenakshi Energy Ltd. Through its Resolution Professional & Ors.

....Respondents

Present

For Appellant: Mr. Sameer Jain, Ms. Suvigya Awasthy, Mr. Himesh

Thakur and Mr. Karan Valecha, Advocates.

For Respondents: Mr. Sumant Batra, Mr. Jash Shah, Yohaann

Limathwalla, Ms. Niharika Sharma, Advocates for R1 &

2.

Mr. Rishab Raj Jain & Mr. Sharique Hussain, Advocates

for R-3.

Mr. Anand Varma & Mr. Abhishek Prasad, Advocates for

R5

ORDER (Virtual Mode)

18.05.2021: Learned Counsel Sumant Batra appearing on behalf of Respondent Nos. 1 & 2 has moved an Application that he has short of funds therefore, he is unable to proceed with the CIRP.

The hard copy of the Application has not been filed before the Registry therefore, the Application has not been listed today, for orders.

Learned Counsel appearing on behalf of the Respondent No. 3 Mr. Rishabh Raj Jain submits that he has not received the Appeal Paper Book as well as copy of the Application filed by the Resolution Professional. Learned Counsel for the Appellant is directed to provide Appeal Paper Book to the Counsel for Respondent No. 3. Learned Counsel for the Respondent Nos. 1 & 2 directed to provide the copy of the Application to all the parties.

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In case the Learned Counsel for Respondent Nos. 1 & 2 files hard copy of the Application before the Registry. The Registry shall process the same as per notice dated 17.05.2021 of this Appellate Tribunal.

> [Justice Jarat Kumar Jain] Member (Judicial)

> > [Mr. V.P. Singh] Member (Technical)

Sim/Md